

2023
IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

No. 4574 - A

Dated, Calcutta, the 19th July, 2023

**From : Sri Biswarup Bandyopadhyay,
Registrar General in-Charge,
High Court,
Calcutta.**

**To : 1) The District Judge of all Districts including Andaman & Nicobar Islands,
2) The Chief Judge, City Civil Court, Calcutta,
3) The Chief Judge, City Sessions Court, Calcutta,
4) The Chief Judge, Presidency Small Causes Court, Calcutta,
5) Members of the Registry of this Hon'ble Court including Circuit Bench at
Jalpaiguri and Port Blair,
5) Director, West Bengal Judicial Academy,
6) The Principal Secretary, Judicial Department, Govt. of West Bengal.**

**Sub : Filling up of the post of Member from the field of Law in the Adjudicating
Authority Under PMLA.**

Sir/Madam,

With reference to the captioned subject, I am directed to inform you that a vacancy circular bearing no. F.No.A-12011/1/2021-ES Cell-DoR dated 09.06.2023 issued by the Under Secretary to the Govt. of India, Ministry of Finance, Department of Revenue, for filling up of one vacancy to the post of Member from the field of Law in the Adjudicating Authority Under PMLA on regular basis, is being uploaded in the website of this Hon'ble Court, for information of the officers of the West Bengal Judicial Service.

In this context, I am to request you to inform the eligible Judicial officers, who are fulfilling the eligibility criteria as mentioned therein, to apply for the same and forward the copy of the Bio-data in the prescribed Proforma (Annexure-I) along with requisite documents, as sought for, **to this end by 25.07.2023**, so that the same may be transmitted to the office of the concerned authority within time after completion of all formalities from this end.

Encl : As stated.

Yours faithfully,


Registrar General I/C

Room No.55, North Block,
New Delhi-110001
Dated, the 09th June, 2023

OFFICE MEMORANDUM

Subject: Filling up of the post of Member from the field of Law in the Adjudicating Authority under PMLA on regular basis – Proposal regarding.

The undersigned is directed to say that in terms of section 6 of the Prevention of Money Laundering Act, 2002, the Central Government has established an Adjudicating Authority in the Ministry of Finance, Department of Revenue at New Delhi, to exercise jurisdiction, powers and authority conferred by or under the said Act.

2. One vacancy of Member from the field of Law, in the pay scale of Level 14 (Rs.144200-Rs.218200/-) {6th CPC Scale in PB-4 (Rs.37400-67000) plus Grade of Rs. 10000/-} with usual allowances as are admissible to a Group 'A' officer of the equivalent grade, is to be filled up. The qualifications for appointment Member from the field of Law is as follows:-

From the field of Law

"For the Member from the field of Law, a person shall be qualified for appointment if he –

- (a) is qualified for appointment as District Judge; or
- (b) has been a member of the Indian Legal Service and has held a post in Grade-I of that Service."

3. In terms of the provisions contained in PMLA, one of the Members of the Adjudicating Authority shall be appointed as its Chairperson in the pay scale of Level 15 (Rs.182200-Rs.224100/-) {6th CPC Scale in HAG – Rs.67000 – (annual increment @3%) – 79000} with usual allowances as are admissible to a Group 'A' officer of the equivalent grade. The pay of Chairperson or Member shall be fixed in terms of the instructions of the Government issued in this regard.

4. The person appointed as Member or Chairperson shall hold office for a term of five years, whether as Member or in continuation as Chairperson, as the case may be, from the date he enters upon his office, or till he attains the age of 65 years, whichever is earlier. Where, a Member, on the date of his appointment to the Adjudicating Authority, was in service under the Central Government or State Government, he shall seek retirement from service before joining the Adjudicating Authority, and shall be deemed to have so retired on the date of his joining the Adjudicating Authority.

5. The applications along with bio-data, only in the format as enclosed, should reach the Under Secretary, Economic Security Cell, Ministry of Finance, Department of Revenue, Room No.55, North Block, New Delhi-110001, within 60 days from the date of publication of the vacancy advertisement in the Employment News. The applications received either after last date or received in a format other than the enclosed format, shall not be considered. The persons already in Government service should furnish their applications, through their cadre controlling authority, along with cadre clearance, vigilance clearance and complete A.C.R. dossiers. Incomplete applications will not be entertained.

6. The circular has also been placed on the website of this Department at the following address -http://dor.gov.in/vacancies_circular



(Vivek Mishra)

Under Secretary to the Govt. of India
Tel.No.23095388

To

1. Chief Secretaries of all the State Governments / Union Territories.
2. All the Ministries / Departments of the Government of India.
3. C&AG of India.
4. Registrar General of Supreme Court of India.
5. Registrar General of all the High Courts of India.
6. Section Officer (Computer Cell), DoR with request to upload the vacancy circular in the Department's web site.



(Vivek Mishra)

Under Secretary to the Govt. of India

**APPLICATION FOR THE POST OF MEMBER FROM THE FIELD OF
LAW IN THE ADJUDICATING AUTHORITY UNDER PMLA.**

A self attested
passport size
photograph to be
pasted

1.	Post applied for	MEMBER (FROM THE FIELD OF LAW) ADJUDICATING AUTHORITY UNDER PMLA.
2.	Name in full (in block letters)	
3.	Father's name	
4.	Date of Birth	
5.	Educational Qualifications	
6.	Residential Address	
7.	Telephone Number	Office: Res.: Mobile:
8.	E-mail address	
9.	Permanent Address	
10.	Whether belongs to SC/ST or General category. (If from SC/ST category, please attach Attested copy of certificate as proof).	
11.	If already in Government Service –	
	(a) the name of Service, present post held, pay scale of the post and the date from which the present post held	
	(b) The name, designation, address and telephone no. of the concerned officer in the cadre controlling authority's office from whom requisite details can be collected.	
12.	Date of Retirement from Government service.	

13.	If retired from Government service, date of retirement, the name of Service and the post from which retired along with pay scale of the said post.	
14.	Any other special qualifications or experience not covered by the above items.	
15.	Whether any disciplinary proceedings faced during the career of service or any other penalty or punishment suffered at any time; if so, give details.	

Date : _____

Signature of Applicant

Particulars of the applicant verified
Signature of Cadre Controlling Authority
alongwith stamp

ANNEXURE - I

(Cadre clearance and Vigilance clearance) FOR THE USE OF CADRE CONTROLLING AUTHORITY/DEPARTMENT ONLY

1	Whether the officer meets eligibility requirement as on the closing date of application	
2 (i)	Whether the officer has been placed on the Agreed List or List of Officers of Doubtful Integrity (If Yes the details to be given)	
2 (ii)	Whether any allegation of misconduct involving vigilance angle was examined against the officer during the last 10 years and if so with what result	
2 (iii)	Whether any punishment was awarded to the officer during last 10 years and if so the date of imposition and details of the penalty	
2 (iv)	Is any disciplinary /criminal proceedings or charge sheet pending against the officer as on date [If so details to be furnished including reference no., if any, of the Commission	
2 (v)	If any action contemplated against the officer as on date [If so details to be furnished]	
2 (vi)	Date of filing of latest IPR	
3	Whether cadre clearance for the officer by the Competent Authority has been granted	
4	Whether integrity of the officer is certified	

It is certified that the information/entries furnished by the officer has been verified from the service records of the officer.

Date

Signature-----

Name

Designation (with stamp)